

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

No. RTIA/DR-HCIND/ **5358**

Indore, Dated 28<sup>th</sup> September, 2013

From:

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

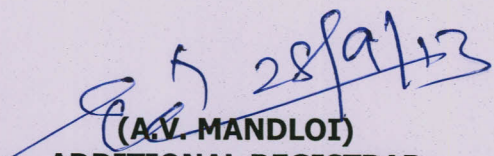
To,

**Mr. Surjan Singh**  
S/o Mor Singh,  
Address- 154, Bairathi Colony No.2,  
INDORE (M.P.).

Please refer to your application dated 27/09/2013 registered at our I.D. No.14/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information about the action taken on your complaint dated 20/08/2013 stated to be submitted in this office in the matter of Suit No.69/2010 (before V ADJ), can not be supplied due to the following reason:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance therewith, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant in Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Bench at Indore) within 30 days of the issue of this order.

  
(A.V. MANDLOT)  
**ADDITIONAL REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER**  
**HIGH COURT OF M.P.,**  
**BENCH AT INDORE**